

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1.) No(s).167/2017

(Arising out of impugned final judgment and order dated 16-04-2015 in CRLA No. 1727/2012 passed by the High Court Of Judicature At Allahabad, Lucknow Bench)

STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

CHANDRA SHEKHAR @ CHHOTU
(With appls. for c/delay in filing SLP)

Respondent(s)

Date : 16-08-2021 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE L. NAGESWARA RAO
HON'BLE MR. JUSTICE B.R. GAVAI

For Petitioner(s) Mr V.K. Shukla, Sr.Adv.
Mr. Adarsh Upadhyay, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

(B.Parvathi)
Court Master

(Anand Prakash)
Court Master